
**Criminal Law (Amendment)
Act, 1993
(Act No. I of Svt. 1993)**

THE CRIMINAL LAW AMENDMENT ACT 1993 (1936 A. D.).

ACT NO. I OF SVT. 993.

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**THE CRIMINAL LAW AMENDMENT ACT, 1993
(1936 A. D.).**

(Act No. I of Samvat 1993)

[Received the assent of His Highness the Maharaja Bahadur on 7th April, 1936/26th Chet, 1992, and published in Government Gazette dated 12th Baisakh, 1993.]

Whereas it is expedient to supplement the criminal law in the manner hereinafter appearing. It is hereby enacted as follows :—

1. *Short title and extent.*—(1) This Act may be called the Criminal Law Amendment Act, 1993.

(2) It extends to the whole of Jammu and Kashmir State.

¹[x x x x x x]

4. *Amendment of Code of Criminal Procedure Act No. XXIII of 1989.*—
(1) ²[The Government] may, by notification in the Jammu and Kashmir Government Gazette, declare that any offence punishable under sections 186, 188, 189, 190, 228, 295-A, 298, 505, 506 or 507 of the Ranbir Penal Code, when committed in any area specified in the notification, shall, notwithstanding anything contained in the Code of Criminal Procedure, be cognizable.

²[The Government] may, in the like manner, declare that an offence punishable under section 188 or section 506 of the Ranbir Penal Code shall be non-bailable.

³[x x x x x x]

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1. By section 2, section 190-A, Ranbir Penal Code was added. By section 3 entry in Schedule II of the Code of Criminal Procedure regarding section 190-A, Ranbir Penal Code was added. Both these have been incorporated in respective Codes.
 2. In section 4 the words “The Government” substituted for the words “His Highness the Maharaja Bahadur in Council” by Act X of Svt. 1996.
 3. By section 5, section 108-A was added to the Code of Criminal Procedure. This was incorporated in the Code itself. (It was omitted later on by Act XXV of Svt. 2011).